

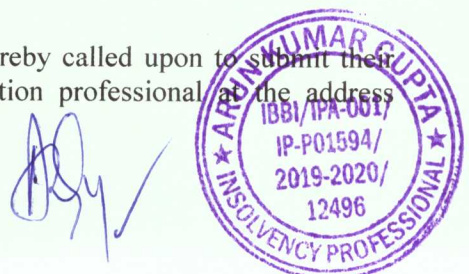
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DSK SHIVAJIANS FOOTBALL CLUB PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DSK SHIVAJIANS FOOTBALL CLUB PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/12/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92190PN2012NPL145795
5.	Address of the registered office and principal office (if any) of corporate debtor	S. No. 326/2, Mumbai Bangalore Highway, Bawdhan, Pune, Maharashtra - 411021.
6.	Insolvency commencement date in respect of corporate debtor	10 th June, 2020 (NCLT Order was noticed by the IRP on the NCLT website on 22 nd June, 2020, certified copy of order/communication yet to be received)
7.	Estimated date of closure of insolvency resolution process	07 th December, 2020 (180 days from 10th June, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Arun Kumar Gupta IBBI/IPA-001/IP-P01594/2019-2020/12496
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr Arun Kumar Gupta, E-505, Oberoi Splendor, Jogeshwari Vikhroli Link Road, Jogeshwari (East), Mumbai Suburban, Maharashtra - 400060. Email: ak Gupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr Arun Kumar Gupta (C/O DMKH & Co., Chartered Accountants) 803/804 Ashok Heights, Old Nagardas X Road, Gundavali, Andheri (East), Mumbai – 400069. Tel No. 26824800/4900, Email: ak Gupta.rp@gmail.com dskshivajian.irp@gmail.com
11.	Last date for submission of claims	6 th July, 2020 (14 days from 22 nd June 2020 i.e. date on which NCLT order was noticed by the IRP on the NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of DSK Shivajians Football Club Private Limited on 10th June, 2020.

The creditors of DSK Shivajians Football Club Private Limited are hereby called upon to submit their claims with proof on or before 6th July, 2020 to the interim resolution professional at the address mentioned against entry No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



22nd June, 2020
Mumbai

A handwritten signature in blue ink, appearing to read "Arun Kumar Gupta", with a long horizontal stroke extending to the right.

Arun Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P01594/2019-2020/12496

PUBLIC ANNⁿ
IN FORM A
DATED 22ND JUNE
2020.
PUBLISHED IN
ENGLISH IN
FINANCIAL
EXPRESS
EDITION
DATED
23RD JUNE 2020,
JUNE on
PAGE 13.

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RELEVANT PARTICULARS	
1. Name of corporate debtor	DSK SHIVAJIANS FOOTBALL CLUB PVT. LTD.
2. Date of incorporation of corporate debtor	21/12/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92190PN2012NPL145795
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Date: 22nd June, 2020
Place: Mumbai

Arun Kumar Gupta
Interim Resolution Professional
IBBI/PA-001/IP-P01594/2019-2020/12496

PUBLIC ANNOUNCEMENT
IN FORM A DATED
22ND JUNE 2020
PUBLISHED IN
REGIONAL LANGUAGE
I.E. MARATHI IN
NAVRASHTRA
NEWSPAPER
EDITION DATED
23RD JUNE 2020,
PUNE on PAGE 5.

फॉर्म ए जाहीर उद्घोषणा (इन्सॉल्वन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्वन्सी रीशॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन २०१६च्या रेग्युलेशन ६ अंतर्गत) डीएसके शिवाजीन्स फुटबॉल क्लब प्रायव्हेट लिमिटेड धनकोच्या माहितीसाठी	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	डीएसके शिवाजीन्स फुटबॉल क्लब प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२१/१२/२०१२
३. कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक, पुणे
४. कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट आयडेंटिटी नंबर / लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर	यु ९२१९०पीएन२०१२एनपीएल१४५७९५
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	ए.स. ३२६/२, मुंबई - बंगळूर हायवे बावधन, पुणे, महाराष्ट्र - ४११०२१.
६. कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख	१० जून, २०२० (ऑर्डरची प्रमाणीत प्रत.एनसीएलटी ऑर्डर आयआरपी.एनसीएलटी संकेतस्थळावर २२ जून २०२० ला नोटीस बजावली / अद्याप संश्लेषण प्राप्त झालेले नाही.
७. नादारी निर्णय प्रक्रिया समाप्तीची	७ डिसेंबर, २०२० (१० जून २०२० अंदाजित तारीखपासून १८० दिवस)
८. अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. अरूण कुमार गुप्ता आयबीबीआय / आयपीए-००१ / आयपी - पी ०१५९४ / २०१९ -२०२० / १२४९६
९. बोर्डकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिक यांचा पत्ता आणि ई-मेल	श्री. अरूण कुमार गुप्ता इ - ५०५, ओबेरॉय स्लॅडर, जोगेश्वरी विक्रोळी लिंक रोड, जोगेश्वरी (पूर्व), मुंबई ४०००६०. ई-मेल : akgupta.rp@gmail.com
१०. अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाची पत्ता आणि ई-मेल	श्री. अरूण कुमार गुप्ता (सी/ओ डिएमकेएच अँड कंपनी चार्टर्ड अकाउंटन्ट) ८०३/८०४, अशोक हाईटस, ओल्ड नागमदास एक्स रोड, गुंदवली, अंधेरी (पूर्व), मुंबई - ४०००६९, दूर. क्र. : २६८२४८०० / ४९०००, ई-मेल : akgupta.rp@gmail.com dskshivajian.rp@gmail.com
११. दावे सादर करण्यासाठी अंतिम तारीख	६ जुलै, २०२० (२२ जून २०२० पासून १४ दिवस म्हणजेच एनसीएलटीच्या आदेशावरून एनसीएलटीच्या संकेतस्थळावर आयआरपी नोटीस बजावली)
१२. अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१च्या पोट -कलम (६ए) च्या खंड (बी) अंतर्गत धनकोचे वर्ग, असल्यास	लागू नाही
१३. एका वर्गातील धनकोचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४. (ए) संबंधित फॉर्म आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत :	वेबलंक https://www.ibbi.gov.in/home/downloads लागू नाही

याद्वारे सूचना देण्यात येते की, नेशनल कंपनी लॉ ट्रिब्यूनल (एनसीएलटी), मुंबई खंडपीठाने १० जून, २०२० रोजी डीएसके शिवाजीन्स फुटबॉल क्लब प्रायव्हेट लिमिटेड विरुद्ध एक निगमीय नादारी निर्णय प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

डीएसके शिवाजीन्स फुटबॉल क्लब प्रायव्हेट लिमिटेडच्या धनकोना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब क्र. १० समोरील पत्त्यावर ६ जुलै, २०२० किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

विनीय धनकोनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावे. अन्य सर्व धनकोनी पुराव्यांसह त्यांचे दावे व्यक्तिशः टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

नोद क्र. १२ समोर सूचिबद्ध वर्गातील एखादा विनीय धनको त्यांच्या पसंतीचे प्राधिकृत प्रतिनिधी फॉर्म सीएमधील वर्गाचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोद क्र. १३ समोर सूचिबद्ध तीन नादारी व्यावसायिकांमधून निवडू शकतो (लागू नाही).

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

सही :-
अरूण कुमार गुप्ता
अंतरिम निर्णय व्यावसायिक

दिनांक : २२ जून, २०२०
ठिकाण : मुंबई
आयबीबीआय/आयपीए-००१/आयपी- पी०१५९४/२०१९ -२०२०/१२४९६

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